Elementary Education System

2008. SHRI RAVULA CHANDRA SEKAR REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

- (a) whether inadequate infrastructure, lack of trained teachers and teachers' absenteeism are major problems that plague Government Elementary Education System;
- (b) whether additional funding to mitigate these problems has been allocated; and
- (c) the other arrangements proposed to manage the schooling system effectively and ensure the efficient use of education cess proceeds?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI). (a) The stated problems do exist.

- (b) Yes, Sir
- (c) State Governments are expected to streamline management of Elementary Schools mainly through decentralization, accountability to the community, and community-based monitoring. Proposal to levy Education Cess is still under Parliament's consideration.

Quota for poor kids in public schools

- 2009. SHRI TARIQ ANWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Government are likely to bring legislation for fixing quota for poor kids in public schools especially in Delhi, Mumbai and Bangalore;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (c) The Directorate of Education, Delhi has issued instructions/guidelines to all the recognized unaided schools to admit 20 per cent students of weaker sections, in pursuance of a recent direction of Hon'ble Delhi High Court. A Copy of the instruction is given in the statement

Dated: 27/4/04

Statement

Copy of the instructions regarding admission of students of weaker sections in recognised unaided Schools

No.PS/DE/2004/10496-11595

ORDER

Whereas in CWP No 3156 of 2002, the Hon'ble Delhi High Court has directed the Directorate of Education to frame appropriate rules to ensure that children of weaker sections of the society are given freeship in Recognised Unaided Schools;

And Whereas it is necessary to issue orders in this regard directing all the Recognised Unaided Schools to grant freeship to the Children of economically weaker sections in such schools.

Now, therefore, in exercise of the powers conferred on me under section 3(1) of the Delhi School Education Act, 1973 read with Rule 43 of the Delhi School Education Rules, 1973, I Rajendra Kumar, Director of Education, Government of NCT of Delhi do hereby order the following —

- All schools will grant minimum 20% freeship (which includes Tution Fees, PTA or any other fees/funds/charges of any kind related to teaching—learning) to the children of the weaker sections of society w e f 1st May, 2004.
- 2. While making admissions, every 5th student is to be admitted from weaker sections of the Society. The annual parental income from all sources shall form the basis of admission in the schools. The qualifying parental income changes from time to time and the same will be notified from time to time by the Department of Education. However, the present annual parental income limit is Rs. 48,000/- for boy students and Rs. 60,000/- for girl students. Further, the parents of the child should have been studying in Delhi for last 5 years. Adequate proof like ration card or electoral identity card or driving license or birth certificate of child etc. should be insisted on in this regard.
- 3. The income certificate in respect of parents will be issued by S.D.M of the area or any other Revenue Officer not below the

rank of the Tehsildar or Food and Supplies Officer, Department of NCT of Delhi.

- In case of a child who has studied in an unrecognized school, provision of rule 141(1) of the Delhi School Education Rules, 1973, would be applicable.
- No registration fee including charges of prospectus, if any, will be charged from any of the students belonging to the weaker sections.
- 6. The admission to entry level, in respect of seats reserved for students belonging to the weaker sections, will be done by draw of lots in the presence of concerned parents, DDE or his nominee not below the rank of vice principal of Government school. The system of draw of lots would be adopted only if registration exceeds more than the prescribed limit reserved for such students.
- 7. For admission in a class beyond every level, the admission test will be held in the first week of April and the selection of students will be done based on relative grading in case the registration exceeds the prescribed limit.
- 8. All schools will notify another date for inviting applications for admission, in case the registration in any class is below the prescribed limit.
- No school shall withdraw any exemption from the payment of fee etc. granted to any student belonging to the weaker sections of the society without prior approval of the Director.
- No school will refuse acceptance of the application for admission from any student belonging to the weaker sections of the society.
- 11. There shall be no hike in the fees/funds/charges for other students on the plea of grant of freeship to the students belonging to the weaker sections of the society.
- 12. Every unaided recognized private school shall, in compliance of Rule 180 of the Delhi School Education Rules, 1973, submit

returns and documents in the following prescribed proforma to Director of Education by 31st day of July of each year:-

- (i) Budget estimates of receipts and payments of ensuing year;
- (ii) Final Accounts *i.e* receipts and payment account, income and expenditure and balance sheet of the preceding year duly audited by the Chartered Account.
- (iii) Enrolment of students as on 30th April.
- (iv) Pattern of concessions/scholarship, etc. (This pattern of concession would also include list of children being granted freeship in pursuance of this order.)
- (v) Staff Statement.
- (vi) Schedule of fees/fines/funds, etc.
- (vii) Statement showing the dates disbursement of salaries.

Non-compliance of the above order will be viewed very seriously and strict action besides withdrawal of recognition/stoppage of aid shall be taken against the erring schools

Sd/-

(RAJENDRA KUMAR)
DIRECTOR EDUCATION

To

The Managing Committee of all Recognized Unaided Private Schools Delhi/New Delhi

Copy forwarded for information and necessary action to.—

- 1 Secretary to Minister of Education, Govt. of NCT of Delhi.
- PS to Secretary Education, Govt of NCT of Delhi, Old Sectt., Delhi
- 3 All Additional Directors of Education, Directorate of Education, Govt of NCT of Delhi, Old Sectt, Delhi
- 4 All Regional Directors, Directorate of Education, Govt. of NCT of Delhi

- Joint Director (Admn.), Directorate of Education, Govt. of NCT of Delhi
- 6 Dy. Controller of Accounts, Directorate of Education, Govt of NCT of Delhi.
- All Dy. Directors of Education, Directorate of Education, Govt. of NCT of Delhi.
- 8 All Assistant Directors of Education, Directorate of Education, Govt. of NCT of Delhi.
- All Education Officers/Deputy Education Officers, Directorate of Education (through their respective Deputy Directors of Education), Directorate of Education, Govt. of NCT of Delhi.
- PS to Director of Education, Directorate of Education, Govt of NCT of Delhi.

Courses on water management and water harvesting

2010. SHRI K. RAMA MOHANA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the UGC has decided to introduce courses in Water Management and Water Harvesting in the universities;
 - (b) if so, whether the syllabus for courses has been finalised,
 - (c) if so, the details thereof;
- (d) if not, whether any expert committee is going to be constituted to look into the finalisation of the syllabus; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (e) According to the information furnished by the University Grants Commission (UGC), the UGC has decided to introduce courses on Water Management and Water Harvesting in the universities. The UGC has framed the syllab, for the courses (Certificate, Diploma and Advance Diploma) in Watershed Technology/Management, a copy of which is enclosed herewith as per statement.